

Unauthorised Occupation of Land in Durga Park, Delhi

794. **Shri Ramashray Prasad Singh**: Will the Minister of Urban Development be pleased to state:

(a) whether the land earmarked for DESU Sub-Station and Barat Ghar in Durga Park (Nasirpur) Delhi has been occupied by some persons unauthorisedly;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by Government in this regard?

The Minister of State in the Ministry of Urban Development (**Shri M. Arunachalam**): (a) to (c): Delhi Development Authority has reported that Durga Park is an authorised colony. So far DIDA has neither prepared any plan for the area nor any land has been earmarked either for DESU Sub-Station or for Barat Ghar. However, Delhi Electric Supply Undertaking has stated that two plots of land were offered by the Durga Park Welfare Association to it for Construction of Electric Sub-Station. One of the plots was subsequently encroached upon. FIR is reported to have been filed against the encroachers.

Scheme for Pedestrian in Connaught Place

795. **Shri Sriballav Panigrahi**: Will the Minister of Urban Development be pleased to state:

(a) whether the New Delhi Municipal Committee has planned a scheme for pedestrians in Connaught Place;

(b) if so, the details thereof;

(c) whether the Government have received any representation for not implementing the scheme;

(d) if so, the details thereof; and

(e) the reaction of Government thereto?

The Minister of State in the Ministry of Urban Development (**Shri M. Arunachalam**): (a) and (b): The New Delhi Municipal Committee have informed that a scheme for the overall rejuvenation of Connaught Place area has been formulated. This comprehensive scheme involves beautification of area, construction of subways, creation of pedestrians pathways, construction of multi-tier parking, provision of additional public conveniences, discouraging traffic passing through Connaught Place, improvement of major radial roads, reduction of air and noise pollution levels, decongesting Connaught Place especially the inner circle of vehicular traffic, closing of inner circle road to vehicular traffic and pedestrianisation. Facilities for pedestrians is one of the components of the scheme.

(c) and (d): New Delhi Municipal Committee has further reported that some representations have been received.

(i) the Delhi Petrodealers Association had written a letter requesting that they should be taken into confidence before finalizing the scheme;

(ii) President, New Delhi Traders Association wrote a letter that the changed entry into the parking lots should be implemented during the period of experiments only. Hon'y. Secy. of this Association wrote another letter that they would not be a party to this experiment. He also sent a telegraph on 18-7-1991 stating that they have withdrawn from the agreement and that they vehemently oppose the experiment.

(iii) Connaught Place Residents Association sent a representation to the Minister of State for Home Affairs that the scheme is totally unacceptable to them as it has ignored their interests and that in case of medical emergency the transport will not be available at their doorsteps.

(e) The N.D.M.C. has also reported that Delhi Petrodealers Association were invited to discuss the matter but they have not responded. They

have been requested to discuss the matter again. Regular meeting were held with the New Delhi Traders Association and it was mutually agreed to organise the workshop after the completion of the experiments. The N.D.M.C. has stated that the apprehensions of the Connaught Place Residents Association is unfounded as the parking facility was available to all the blocks except that the entry and exit was through radial roads and parking facilities were not reduced.

[Translation]

Review of Reservation Policy for SCs/STs

796. **Shri Tej Narayan Singh**: Will the Minister of Welfare be pleased to state:

(a) whether the Government have taken a decision to review the reservation policy for Scheduled Castes/Scheduled Tribes;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

The Minister of Welfare (Shri Sitaram Kesri): (a) to (c): The reservation of seats for the SCs and STs in the House of the People and in the Legislative Assemblies of the State as provided under Article 334 of the Constitution is reviewed after every 10 years. The present reservation is upto 25-1-2000.

[English]

Amendment in Urban Land Ceiling Act

797. **Shri Kashiram Rana**:

Shri Ram Vilas Paswan:

Will the Minister of Urban Development be pleased to state:

(a) whether the Government propose to amend the Urban Land Ceiling Act; and

(b) if so, the reaction of the Government thereto?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) and (b): Proposals for amendments to the Act have been formulated. These amendments are expected to plug existing loopholes, help in more effective implementation of the Act and lead to better utilisation of vacant urban land. However, no final decision has been taken on these proposals.

[Translation]

Navodaya Vidyalayas, State-wise

798. **Shri Moreshwar Save**: Will the Minister of Human Resource Development be pleased to state:

(a) the total number of Navodaya Vidyalayas opened so far under the new education policy in the country and the details thereof State-wise;

(b) the number of students and teachers in the said Vidyalayas separately; and

(c) the percentage of students belonging to backward classes in the said Navodaya Vidyalayas?

The Minister of Human Resource Development (Shri Arjun Singh): (a) and (b): So far 275 Navodaya Vidyalayas have been opened in the country. Out of these, 14 have been sanctioned in the current academic year where the process of admission of students and posting of teachers is under process. State-wise break up of 275 Vidyalayas and position of students and teachers in the 261 Vidyalayas as on 31-3-91 is given in the attached statement.

(c) No such statistics are maintained. The percentage of students belonging to Scheduled Caste and Scheduled Tribe as on 31-3-91 is as follows:—

Scheduled Caste	19%
Scheduled Tribe	11%